

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2926

ANSWERED ON:15.03.2010

CONSTITUTION OF TACS

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**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) the norms followed for appointment of Members in the Telephone Advisory Committee;
- (b) the total number of Telephone Advisory Committees (TACs) all over the country, State- wise and Secondary Switching Area (SSA)-wise;
- (c) whether telephone connections have been provided to all the members nominated in Telephone Advisory Committees (TACs) in the country;
- (d) if so, the details thereof during the last three years and the current year, State-wise and SSA-wise; and
- (e) if not, the reasons therefore?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

- (a) Nomination of Members in the Telephone Advisory Committees (TACs) are approved by Hon'ble MoC&IT.
- (b) TACs in Telecom Circles are normally constituted Telecom District-wise and not SSA-wise. In Metro Telecom Districts, TACs are constituted Area GM wise. The information of TACs constituted in various Telecom Circle/ Metro Telecom Districts is given in the Annexure I
- (c) No, Sir.
- (d) The information about the number of members of TACs and number of members who have been provided telephones are given in Annexure II.
- (e) Some of the reasons for non-provision of telephone connection to the members of TAC are as under:
  - (i) Technically non- feasible.
  - (ii) Outstanding dues against the members of TAC.
  - (iii) Connection demanded out side the Telecom District for which TAC member is nominated.
  - (iv) TAC member is not interested in Telephone.
  - (v) TAC member appointed recently, so installation of telephone is under process.